

Unearthing of Non-Ferrous metals Racket by Central Economic Intelligence Bureau

1597. SHRI BANWARILAL PUROHIT: Will the Minister of FINANCE be pleased to state:

(a) the Central Economic Intelligence Bureau has unearthed a major racket cornering non-ferrous metals meant for actual users and their sale in the black market during June 1990;

(b) if so, the details of the searches carried out by the Bureau on the firms;

(c) the details of the frauds committed by these firms; and

(d) the further action contemplated by Government against the involved officials?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) The Central Economic Intelligence Bureau searched in December 1989, the business and residential premises of three persons allegedly involved in the sale of non-ferrous metals, obtained from MMTC under the guise of actual users. Investigations revealed that a number of fictitious firms were set up by these persons and the purchase of non-ferrous metals was financed through bank credit. The metals were sold at a premium in the open market by misusing the facility available to actual users under the Import and Export Control Policy. The cases so far detected, involve lifting of non-ferrous metals to the tune of Rs. 8.5 crores in 1988-89 from MMTC. Three persons have been arrested under the Customs Act, 1962.

(d) Investigations at this stage do not indicate the involvement of government officials.

Development of Tourism Through private sector

1598. SHRI BANWARILAL PUROHIT:

DR. ASIM BALA:

SHRI PRAKASH KOKO BRAHMBHATT:

SHRI GOPI NATH GAJAPATHI:

Will the Minister of TOURISM be pleased to state:

(a) whether it is proposed to promote tourism in the country through private sector during the Eighth Plan period;

(b) whether State Governments have chalked out any plans/schemes to develop tourism in the private sector;

(c) if so, the details thereof; and

(d) what will be the contribution of private sector in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) It is proposed to continue the stress on encouraging private sector investment in developing tourism in the country during the 8th Plan period.

(b) and (c) Both Central and State Governments have announced a number of incentives for attracting private investment in the tourism sector. As many as 14 State Governments and 3 Union Territories have declared tourism as industry and 4 State Governments have declared hotels as industry which enables them to get various physical and financial benefits. The State Governments also provide basic infrastructure facilities like roads, water supply, electricity etc.

(d) The contribution of the private sector will be in the development of

hotels, restaurants, travel facilities and other tourism related activities. [English]

[Translation]

Conversion of partnership firm having liability of a Nationalised bank into a private Ltd. concern

1599. SHRI PYARELAL KHANDELWAL: Will the Minister of FINANCE be pleased to state:

(a) whether any partnership firm having liability of any nationalised bank can convert itself into a private limited concern without seeking permission from the concerned bank;

(b) if not, the number of such partnership firms, which have converted themselves into private limited concerns without the permission of the Central Bank of India in Madhya Pradesh particularly in Vidisha and Raisen districts during the last three years; and

(c) the action taken against these firms?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Normally, it is expected that before change in constitution such as conversion of a partnership firm into a private limited company, prior permission of the financing bank will be required.

(b) Central Bank of India has reported that only one partnership firm was converted into a Private Ltd. company during the last three years in Vidisha and Raisen districts. The branch and the Regional Office of the bank had given permission for the above conversion and continuance of the limit since all the assets and liabilities were taken over by the company and there was no reduction in their net worth.

(c) Does not arise.

Development of pilgrimage centre in states

1600. SHRI PYARELAL KHANDELWAL: SHRI PHOOL CHAND VERMA:

Will the Minister of TOURISM be pleased to state:

(a) the names of pilgrimage centres developed in Madhya Pradesh, Rajasthan, Himachal Pradesh and Gujarat during the Seventh Plan period with central assistance:

(b) the details of pilgrimage centres proposed to be developed in these States during the Eighth Plan Period; and

(c) the amount earmarked for the development of each of these centres?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The Central Department of Tourism have provided financial assistance for infrastructural and other developmental schemes for the following pilgrim centres in States of Madhya Pradesh, Rajasthan, Himachal Pradesh and Gujarat:—

1. *Madhya Pradesh*: Amar-kantank, Chitrakoot, Onkareshwar, Bhoramdeo and Sanchi.
2. *Rajasthan*: Ranakpur, Talavriksha, Osian.
3. *Himachal Pradesh*: Chamundadevi, Rawalsar, Chintpurni.
4. *Gujarat*: Dwarka, Byet Dwarka, Somnath, Tithal, Dakor, Pawagarh and Patan.

(b) and (c) The list of proposals to be taken up during Eighth Five Year Plan has not yet been finalised.